

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 45/MP/2026 along with IA No. 13/2026

Subject : Petition under Section 79 of the Electricity Act, 2003 challenging Notice dated 18.12.2025 issued by Central Transmission Utility of India Ltd. read with Regulation 41 and 42 of the Central Electricity Regulatory Commission (Connectivity and General Network Access to the inter-State Transmission System) Regulations, 2022 (as amended).

Petitioner : Renew Urja Shachar Pvt. Ltd. (RUSPL)

Respondents : Central Transmission Utility of India Limited (CTUIL) and Anr.

Date of Hearing : **3.2.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Buddy Ranganadhan, Sr. Advocate, RUSPL
Shri Vishrov Mukerjee, Advocate, RUSPL
Shri Girik Bhalla, Advocate, RUSPL
Ms. Juhi Senguttuvan, Advocate, RUSPL
Shri Shubham Arya, Advocate, CTUIL
Ms. Kaavya Madaan, Advocate, CTUIL
Shri Siddharth Sharma, CTUIL
Shri Swapnil Verma, CTUIL
Ms. Muskan Agarwal, CTUIL

Record of Proceedings

At the outset, the learned senior counsel for the Petitioner, RUSPL, submitted that the present Petition has been filed challenging the notice dated 18.12.2025 issued by the Respondent, CTUIL, threatening to revoke the 300 MW Connectivity dated 19.1.2024 by 30.12.2025. Learned senior counsel mainly submitted as under:

(a) The impugned notice issued by CTUIL is contrary to Regulation 24.6(1)(a)(ii) of the GNA Regulations, as it wrongly assumes that the six-month commissioning timeline commenced from 30.6.2025, being the SCoD mentioned in the connectivity application.



(b) Regulation 24.6(1)(a)(ii) of the GNA Regulations allows for the revocation of connectivity only if the grantee fails to achieve the Commercial Operation Date (COD) within six months from the SCOD or from the firm start date of connectivity (i.e., the date of effectiveness of connectivity), whichever is later.

(c) In fact, both the in-principle grant of connectivity as well as the final grant of connectivity mention the start date of connectivity as 30.6.2025. However, it is subject to the availability of a 400 kV bay at Indore (PG) S/s under ISTS. Thus, the date of 30.6.2025 cannot be treated as the start date of connectivity, and the CTUIL has erred in issuing the impugned notice while wrongfully assuming the timelines from 30.6.2025.

(d) CTUIL has itself admitted in the impugned revocation notice that the connectivity/GNA has not made effective. The revocation process can only begin after the connectivity has been made effective under Regulation 22.4, which, admittedly, has not yet been made effective for the Petitioner. As the connectivity has not been made effective, the issuance of the impugned notice is premature and contrary to Regulation 24.6.

(e) Since the Commission was not sitting at the relevant time, the Petitioner approached the Hon'ble High Court of Delhi in Writ Petition (Civil) No. 19757 of 2025 for seeking interim protection against the impugned notice. *Vide* order dated 7.1.2026, the Hon'ble High Court has disposed of the Writ Petition requesting the Commission to take up the interim application on 13.1.2026 or any other day shortly thereafter. Pending such consideration, the Hon'ble High Court has directed that the *status quo* be maintained and that no coercive action shall be taken by CTUIL *qua* the Petitioner's connectivity and bank guarantees, till the matter is taken up for hearing by the Commission.

(f) Further, the Petitioner has also requested a change from the land BG route to the LoA route in January 2026, however, CTUIL has not even responded to such a request of the Petitioner.

(g) Accordingly, the Petitioner has also moved IA No. 13/2026 *inter alia* seeking a stay of the impugned notice and for injuncting CTUIL from revoking the Petitioner's connectivity and allocating it to third parties. Also, the *status quo* granted by the Hon'ble High Court be continued till the Commission proceeds to hear the said IA.

2. Learned counsel for the Respondent, CTUIL, submitted that the impugned notice dated 18.12.2025 is just an intimation to the RE Generator who are expected to fall under non-compliance as per Regulation 24.6(1)(a)(ii) of the GNA Regulations. Learned counsel further submitted that in terms of Regulation 24.6(1)(a)(ii), the connectivity of a grantee is liable to be revoked if such a grantee fails to achieve the COD, either in full or in parts, on or before, six months after the SCOD as intimated at the time of making the application for the grant of connectivity or firm start date, whichever is later, for cases covered under

Regulation 5.8(xi)(b) or (c), provided the connectivity and corresponding GNA has been made effective. In this case, the Petitioner was required to achieve the COD of its Project by 30.12.2025 and thus, by intimation dated 18.12.2025, it was asked to update the information regarding the commissioning of its Project within seven days. However, the said connectivity has not been revoked, as it has not been made effective pending the commissioning of the concerned transmission element, i.e., 400 kV bay at Indore S/s. However, as soon as this bay achieves the commissioning and the Petitioner's connectivity is made effective, it becomes liable to be revoked in terms of the mandate of Regulation 24.6.

3. In response to a specific query of the Commission regarding the SCOD of the said element and the expected date of commissioning, the learned counsel for CTUIL submitted that the said element is being implemented by Powergrid basis under the Section 62 route and the SCOD for the same was 30.6.2025. He further submitted, on instructions, that the said bay has already been charged on 2.12.2025; however, the details of the completion certificate and the approval of DOCO are awaited. He further sought liberty to file these details along with his reply.

4. Considering the submissions of the learned senior counsel for the Petitioner and the learned counsel for the Respondent, CTUIL, the Commission directed as under:

(a) Admit and issue notice to the Respondents.

(b) The Respondents to file their respective reply, if any, within a week, with a copy to the Petitioner, who may file its rejoinders within a week thereafter.

5. CTUILs directed to file the following information on an affidavit within a week:

a) The status of implementation of 300 MW wind project.

b) The status of implementation of the transmission system meant for connectivity of the Petitioner and the likely effective date of the GNA of the Petitioner.

6. The Petitioner is directed to file the following information on an affidavit within a week:

a) Whether the Petitioner has entered into a mutual agreement with Respondent No. 2 for the transfer of the 'lead generator' status from the Petitioner to Respondent No 2 and approached CTUIL with such request.

b) Whether the Petitioner has approached CTUIL for a change of route of the connectivity, if so, the status of the same.

c) Implementation status of the Petitioner's 300 MW wind project.

(d) In the interregnum, the interim protection granted by the Hon'ble High Court by the order dated 7.1.2026 in WP (C) 19757 of 2025 will continue till the next date of hearing.

7. The Petition, along with the IA, will be listed for the hearing on **24.2.2026**.

By order of the Commission

Sd/-

(T.D. Pant)

Joint Chief (Law)

